

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 19.12.2012

OA No. 848/2012

Mr. Rakesh Kumar, counsel for applicant.

By way of filing the present Original Application, the applicant has prayed that by an appropriate order or direction, the respondents may be directed to consider the representation of the applicant and to assign the correct placement in the seniority list dated 27.02.1997 and subsequent list above the respondent no. 4, Shri Pooran Mal Dhanka, besides praying that on the basis of correct assignment in the seniority list, applicant may be promoted with effect from the date his junior respondent no. 4 has been promoted, with all consequential benefits.

2. At this stage, learned counsel for the applicant without arguing the matter on its merit prayed that the respondents may be directed to consider and decide the representation of the applicant dated 03.12.2012 (Annexure A/1) in the light of OM No. 9/23/71-Estt. (D) dated 06.06.1978 and OM No. 35015/2/93-Estt.(D) dated 09.08.1995.

3. In view of the averments made on behalf of the applicant, the respondents are directed to consider and decide the representation of the applicant dated 03.12.2012 (Annexure A/1) in the light of OM No. 9/23/71-Estt.(D) dated 06.06.1978 and OM No. 35015/2/93-Estt.(D) dated 09.08.1995 and shall pass a reasoned and speaking order in accordance with the provision of law expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order.

4. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application as per rules.

5. With these observations and directions, the Original Application stands disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K. S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)